

IN THE HIGH COURT OF JHARKHAND AT RANCHI

**(Civil Appellate Jurisdiction)
S.A. No. 524 of 2017**

Balpan Mahto & Anr.

..... Appellants

Versus

Vijay Mahto & Anr.

..... Respondents

**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)**

For the Appellants

: Mr. Dilip Kr. Chakraverty, Advocate

For the Respondents

:

04/Dated: 29/06/2020.

Learned counsel for the appellants, Mr. Dilip Kumar Chakraverty has submitted that defect no.1 cannot be cured by the appellants, as the same has to be cured by the learned court below.

Registry is directed to send the impugned order before the court of the Commissioner, South Chotanagpur Division, Ranchi at once for removing the defect no.1, whereby the name of all the parties, parentage and address has to be mentioned in the impugned order passed in Ranchi Survey Appeal No.7 of 1993, so as to obtain the same after necessary correction within a period of four weeks.

In the meantime, learned counsel for the appellants is directed to remove other defects i.e. defect Nos. 2 to 8.

Put up this case after four weeks.

(Kailash Prasad Deo, J.)